

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-290-2020**

Kamat Towers Premises Owners ... Petitioners

Maintenance Co-op. Society Ltd. & Ors.

V/s.

Corporation of City of Panaji and others ... Respondents

Mr. B. Pacheco, Advocate for the Petitioners.

Mr. A.D. Bhobe, Advocate for Respondent No.1.

Mr. J. Godinho, Advocate for Respondent No.2.

Mr. S. Mahambrey, Advocate for Respondent No.3.

Mr. Pravin Faldessai, Additional Govt. Advocate for Respondents  
No.4, 5 and 6.

Mr. Ajit Kantak, Advocate for Respondent No.7.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 24<sup>TH</sup> NOVEMBER, 2020.**

**P. C.:**

Heard learned Counsel for the parties.

2. Mr. A.D. Bhobe, learned Counsel for respondent  
No.1-CCP seeks two weeks time. Mr. J. Godinho, learned

Counsel for respondent No.2-GSPCB states that necessary affidavit has been filed, in which it is mentioned that under Air Act and Water Act consent is required from the Pollution Control Board to establish and operate before setting up the Bio Digester Plant.

3. In case any of the other respondents wish to file any reply they may also do so within a period of two weeks from today.

4. Copies of such replies to be furnished to the learned Counsel for the petitioners in advance. If the petitioners wish to file any rejoinder they may do so latest by 31/12/2020.

5. Place this matter for further consideration on 05/01/2021.

6. Needless to clarify that the interim order made earlier shall continue until further orders.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**